

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**(Through Video Conferencing)**

Chandigarh, this the 19<sup>th</sup> day of April, 2021

C.P. No. 060/37/2020

O.A. No. 060/379/2018

M.A. No. 060/929/2020

M.A. No. 060/793/2021



**HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J)  
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Nirbhay Tiwari, S/o Shri Hari Narayan, aged about 42 years, working as Driver in the office of Director, Public Relations, Chandigarh Administration, R/o House No. 2045, Pipliwal Town, Manimajra, Chandigarh.

**....Applicant**

(By Advocate: Sh. Raman B. Garg)

**Versus**

1. Sh. Sanjay Jha, I.A.S., Secretary, Department of Public Relations, U.T. Union Territory Secretariat, Sector 9-D, Chandigarh.
2. Ms. Navjot Kaur, P.C.S., Director, Public Relations, U.T., Union Territory Secretariat, Ground Floor, Sector 9, Chandigarh.

**... .Respondents**

(By Advocate: Sh. Rajesh Punj)

**O R D E R(Oral)**

**SURESH KUMAR MONGA, MEMBER (J):**

1. At the very outset, Sh. Rajesh Punj, learned counsel for the respondents submitted that the order dated 10.01.2019 passed by this Tribunal in OA No. 060/379/2018 has already been complied with as the respondents have considered the applicant's case and they have issued orders dated 24.03.2021 and 16.04.2021 and therefore, nothing survives in the present Contempt Petition.



2. The fact as stated by learned counsel for the respondents with regard to issuance of orders dated 24.03.2021 and 16.04.2021 has not been disputed by Sh. Raman B. Garg, learned counsel for the petitioner.
3. In view of the above, Contempt Petition is disposed of as having been rendered infructuous.
4. The rule of the court is discharged.

**(AJANTA DAYALAN)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

Place: Chandigarh  
Dated: 19.04.2021

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